

Annexure-6	
Name of the Corporate Debtor : Hiranmaye energy limited ; Date of commencement of CIRP :03-01-2024 ;	

[illegible]

	Name of		Details of claim received	Details of claim admitted	Amount	Amount		
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Sl. No.	authorised representative, if any	Name of employee	Date of Receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether Related Party?	of contingen t claim	of any mutual dues,that	Amount of claim under verification	Amount of claim not admitted
1	-	Alok Kumar Bandyopadhyay	05-06-2024	1,13,462	-	Employee Dues	No	-	-	-	1,13,462
2	-	Jyotirmay Bhaumik	17-01-2024	2,58,832	2,58,832	Employee Dues	No	-	-	-	-
3	-	Rupak Das	17-05-2024	1,91,512	1,89,328	Employee Dues	No	-	-	-	2,184
4	-	S Sudhakar	15-05-2024	1,51,185	1,51,185	Employee Dues	No	-	-	-	-
5	-	Sujeeta Mahapatra	23-01-2024	38,41,234	-	Employee Dues	No	-	-	-	38,41,234
6	-	Somyaranjan Das	28-06-2024	67,450	67,450	Employee Dues	No	-	-	-	-
		<b>Total</b>		<b>46,23,675</b>	<b>6,66,795</b>			-	-	-	<b>39,56,880</b>

Please note that the list of creditors as stated above is subject to updation as part of the ongoing verification process of claims by the IRP/RP, and clarifications, information and documents sought and received periodically from the creditors for substantiation or updation of the claims. The amount admitted may undergo a modification at a subsequent stage, should new evidence, information or documents be brought to the notice of the IRP/RP and if such evidence, had it surfaced prior to such admission would have warranted a different treatment.

A claim from Mr. Rohit Sinha, on behalf of 124 employees was received post issuance of RFRP i.e. after 30/07/2024, in accordance with Regulation 13(1B) read with Regulation 13(1C)(b) of the IBBI (CIRP) Regulations, 2016, the resolution professional had put up the claim categorised as acceptable to the committee of creditors in CoC meeting and CoC recommended to include it in the list of creditors subject to approval from Adjudicating Authority. The Hon'ble NCLT has heard the matter and reserved the same for order, the status of such claim shall be updated post receipt of the order.